

[To be published in the Gazette of India, Extraordinary, Part-II, section 3, sub-section (ii)]

Government of India  
Ministry of Finance  
(Department of Revenue)  
Central Board of Indirect Taxes and Customs  
Directorate of Revenue Intelligence

**Notification No. 41/2020-Customs (N.T./CAA/DRI)**

New Delhi, dated the 03.09.2020

S.O. (E). - In pursuance of notification No. 60/2015-Customs (N.T.), published *vide* number G.S.R. 453(E), dated 4<sup>th</sup> June 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), and as amended by notification No. 133/2015-Customs (N.T.), published *vide* number G.S.R. 916(E) dated 30<sup>th</sup> November 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), issued by the Government of India, Ministry of Finance, Department of Revenue, under clause (a) of section 152 of the Customs Act, 1962 (52 of 1962), the Principal Director General, Revenue Intelligence, hereby appoints officer mentioned in column (5) of the Table below to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on officers mentioned in column (4) of the said Table in respect of noticees mentioned in column (2) of the said Table for the purpose of adjudication of show cause notice mentioned in column (3) of the said Table, namely:-

**Table**

| <b>S. No.</b> | <b>Name of Noticee (s) and Address</b>  | <b>Show Cause Notice Number and Date</b>                    | <b>Name of Adjudicating Authorities</b>  | <b>Common Adjudicating Authority</b>  |
|---------------|---|---|--|---|
| <b>(1)</b>    | <b>(2)</b>  | <b>(3)</b>  | <b>(4)</b>   | <b>(5)</b>  |
| 1.            | M/s. Nandan Petrochem Limited,<br>C-201, Lotus Corporate Park, Ram Mandir Lane, Jay Coach Junction, Western Express Highway, Goregaon (East), Mumbai-400063 and 3 others. | F. No. DRI/CZU/TTN/VIII/48/04/Int-1/ 2019 dated 10.08.2020. | Joint/ Additional Commissioner of Customs,<br>Custom House, Ahmedabad.<br>Joint/Additional Commissioner of Customs (Chennai-IV),<br>Custom House, Chennai.<br>Joint/Additional Commissioner of Customs,<br>Mundra Port,<br>Custom House, Mundra. | Principal Commissioner/<br>Commissioner of Customs,<br>Custom House, Ahmedabad. |

[F. No. DRI/HQ-CI/50D/CAA-27/2020]

(JASPREET SINGH SUKHIJA)  
JOINT DIRECTOR

**Copy forwarded for information and updation of record to:**

- 1. Common Adjudicating Authority as per Column (5) of the table for adjudication of the case.**
- 2. Adjudicating authorities as per column (4) of the table.**
- 3. Additional Director General, DRI-Chennai with the request to inform the noticees to the show cause notice regarding appointment of Common Adjudicating Authority. It is also requested to send the case file alongwith copy of SCN, RUDs and acknowledgement of the Show Cause Notice to the Common Adjudicating Authority appointed.**